

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 610/2022

IN THE MATTER OF: -

Meenu Devi

.....Applicant

Versus

State of Haryana & Ors

.....Respondent

**REPORT IN COMPLIANCE OF ORDERS DATED
22.09.2022.**

MOST RESPECTFULLY SHOWETH:-

1. In the matter of OA No. 610/2022 (Meenu Devi Versus State of Haryana & Ors), wherein a grievance has been made through letter petition to the Hon'ble NGT that a river bridge over river ghagger stretch between sec-21 and sec-23 in Panchkula, Haryana is being used more for immersion of the religious offerings, garbage etc. than for transportation to Chandigarh tricity which is polluting the river and damage the environment, this Hon'ble Tribunal vide order dated 22/9/2022 (**Annexure-1**) observed and directed as follows:

"We constitute a joint committee comprising of State PCB, Commissioner, Municipal Corporation, Panchkula and District Magistrate, Panchkula and direct the same to meet within two weeks, undertake visits to the site, look into the grievance of the applicant, associate the applicant, other residents of the locality and representatives of Municipal Corporation, Panchkula, verify the factual position and take appropriate remedial action by following due course of law. The state PCB will be the nodal agency for coordination and compliance".

In compliance of the directions of Hon'ble National Green Tribunal, a Joint Committee comprising of the following members holds its Ist meeting under the Chairmanship of Deputy Commissioner, Panchkula on 09.11.2022:

- i. Smt. Mamta Sharma, Joint Commissioner, MC, Panchkula.
- ii. Sh. Mandeep Singh, Executive Engineer, MC, Panchkula.

- iii. Sh. N.K Payal, Executive Engineer, HSVP, Panchkula.
- iv. Sh. Gaurav Jain, Executive Engineer, PWD, Panchkula.
- v. Sh. Sudhir Mohan, AEE, Regional Office, Panchkula.
- vi. Smt. Ravinder Kaur, JE, Irrigation, Panchkula.

During the first meeting, the Joint Committee further constituted a Sub-Committee comprising of the following members (**Annexure-2**):

- i. Sub Divisional Magistrate, Panchkula.
- ii. Executive Engineer, HSVP, Panchkula.
- iii. Joint Commissioner, MC, Panchkula
- iv. Executive Engineer, PWD, Panchkula.
- v. Executive Engineer, Irrigation, Panchkula.
- vi. Regional Officer, HSPCB, Panchkula.

The terms of reference (TOR) of the Sub Committee, as decided by the Joint Committee were as follows:

- a) Inspect the site alongwith complainant.
- b) Action required by the concerned department should be identified.
- c) Submit the report within a week to the Deputy Commissioner office, Panchkula.

2. Submission/ Report of the Sub Committee :

The Sub Committee visited the site on 3/1/2023. The stake-holders as per list attached as **Annexure- 3**, were also present at site. The stakeholders representing Complainant i.e., Meenu Devi, were also requested to provide proposals, if any, to preserve the ecosystem to the sub-committee so that remedial action could be taken.

Based on the site visit and interaction with the stake-holder it was observed by the sub-Committee that the throwing of religious offerings and garbage in river stream by public is polluting the river Ghaggar and concerned statutory authority will take remedial action in compliance of Hon'ble NGT order dated 22/9/2022.

Further, HSVP, Panchkula has submitted proposal for providing and fixing of steel railing with hard drawn steel wire fabric for the bridges so that polluting the river could be avoided (**Annexure-4**).

3. Directions issued by the joint committee:

That the Sub-Committee submitted the report to the Joint Committee with the recommendations (**Annexure-5**) and after elaborating the facts/report submitted by the Sub-Committee, the Joint Committee recommended that remedial action need to be taken by the Irrigation Department, Panchkula, HSVP Panchkula and Municipal Corporation, Panchkula and issued the following directions to the concerned departments on 17.01.2023 (**Annexure-6**):-

- (a) A police team be deputed by the Superintendent of Police, Panchkula, near Sector-21/23 Ghaggar Bridge within 07 days with mechanism to issue challan to penalize the people who stop the vehicles on the Ghaggar Bridge for throwing of waste in Ghaggar River.
- (b) Time Bound Plan be provided by the Executive Engineer, HSVP, Panchkula within 07 days for fixing of steel railing with hard drawn steel wire fabric on the both side of the Sector 21/23 Bridge, as he has already submitted the proposal for installation of the same, so that river pollution can be avoided.
- (c) Signage/Display Board be installed at Executive Engineer, HSVP within 15 days at various places on the Sector-21/23 Ghaggar Bridge regarding prohibition of throwing of waste material in the River.
- (d) Time Bound Plan be submitted by the Executive Engineer, Irrigation Department, Panchkula within 07 days for installation of bar-screen on the identified path and further collection and scientific disposal of waste periodically, so that river pollution can be avoided.

The above report of Joint Committee is being submitted in the matter of OA No. 610 of 2022; Meenu Devi vs. State of Haryana and Ors, for consideration and taking further necessary action, in compliance of the Orders of Hon'ble NGT in this matter.



Regional Officer, HSPCB,
Panchkula



Deputy Commissioner,
Panchkula

Dated: January 17, 2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)
Original Application No. 610/2022

Meenu Devi

...Applicant

Versus

State of Haryana & others

...Respondents

Date of hearing: 22.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a Letter Petition received by email.

ORDER

1. The grievance in the present letter petition sent by email, which has been treated and registered as Original Application, is that a river bridge over river **Ghaggar** stretch between Sectors 21 and 23 in Panchkula, Haryana is being used more for immersion of religious offerings, garbage etc. than for transportation to Chandigarh Tricity which is polluting the river and damaging the environment. Despite several complaints to the concerned authorities no action has been taken. The applicant has prayed for urgent remedial action.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in Schedule I of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897**. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of **State PCB, Commissioner, Municipal Corporation, Panchkula and District Magistrate Panchkula** and direct the same to meet **within two weeks**, undertake visits to the site, look into the grievances of the applicant, associate the applicant, other residents of the locality and representatives of Municipal Corporation, Panchkula, verify the factual position and take appropriate remedial action by following due course of law. The State PCB will be the nodal agency for coordination and compliance.

4. Factual and Action taken Report may be submitted report **within two months** by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 19.01.2023.

6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the State PCB, Commissioner, Municipal Corporation, Panchkula and District Magistrate Panchkula by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 22, 2022
AG

Minutes of 1th meeting held on 09.11.2022 at 11:30 AM under the Chairmanship of Sh. Mahavir Kaushik, IAS, Deputy Commissioner, Panchkula, with Members of Joint Committee regarding River bridge over river Ghaggar stretch between Sec-21 & 23 in Panchkula is being used more for immersion of religious offerings, garbage etc. in the matter of OA No. 610 of 2022 Meenu Devi V/s State of Haryana.

At the outset, Sh. Sudhir Mohan, Assistant Environmental Engineer Regional Office, Panchkula welcomed the Chairman and all other participants of meeting.

It was 1th meeting of Joint Committee comprising Deputy Commissioner Panchkula, Haryana state Pollution Control Board & Municipal Corporation, Panchkula Haryana to verify the factual position regarding River bridge over river Ghaggar stretch between Sec-21 & 23 in Panchkula is being used more for immersion of religious offerings, garbage etc. than for transportation to Chandigarh tri city, which is polluting the river, damages the environment, and take appropriate remedial action by the concerned departments.

Following officers attended the meeting.

- i. Smt. Mamta Sharma, Joint Commissioner, M.C, Panchkula.
- ii. Sh. Mandeep Singh, Executive Engineer, M.C, Panchkula. -
- iii. Sh. N.K Payal, Executive Engineer, HSVP, Panchkula.
- iv. Sh. Gaurav Jain, Executive Engineer, PWD, Panchkula.
- v. Sh. Sudhir Mohan, AEE Regional Office, Panchkula.
- vi. Smt. Ravinder Kaur, JE irrigation, Panchkula.

Sh. Sudhir Mohan, AEE Regional Office, Panchkula briefed the above-mentioned case to the Chairman and to all committee members that an O.A has been filed by Smt. Meenu Devi regarding using the river bridge over river Ghaggar for immersion of religious offerings & garbage which is polluting the river and damages the environment. After discussion, following directions were issued by Chairman: -

1. Sub Committee constituted of Sub Divisional Magistrate, Panchkula, Executive Engineer, HSVP, Joint Commissioner MC Panchkula, Executive Engineer PWD, Executive Engineer Irrigation, Regional Officer, HSPCB personally inspect the site along with complainant and will submit joint inspection report.
2. Action required by the concerned department should be identified.

All concerned authorities are directed to inspect the site and submit their report within one week to this office, so that a compiled status report may be submitted in the Hon'ble NGT as next date of hearing is fixed on 19.01.2023.

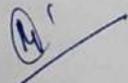
The meeting ended with a vote of thanks to Chair.


Deputy Commissioner
Panchkula, 12/12

Endst. No. 3653-58 /LFA, Dated 13/12/22

A Copy is forwarded to following for information and necessary action please:-

1. Joint Commissioner, M.C, Panchkula.
2. Executive Engineer, M.C, Panchkula.
3. Executive Engineer, HSVP, Panchkula.
4. Executive Engineer, PWD, Panchkula.
5. SDO, HSPCB, Panchkula.
6. Junior Engineer, Irrigation, Panchkula


Deputy Commissioner
Panchkula, 12/12

ATTENDANCE SHEET (Officers present)

Sr.No.	Name of the Officer	Designation /Department	Mob. No	Signature	E-Mail ID
1	Sukhwinder Husband of Smt. meenu Devi	#71/23, PKL-NR	9464990253	Sukhwinder	sukhwinder.crs@gnulinux.org
2	Rajul Sharma	#72/23 PKL	94642-24026	Rajul Sharma	rajulsharma777@gmail.com
3	Mamta Sharma	SDM, PKL:			
4	Sudha Mohan	SDO, HSPCB	718642351	Sudha	
5	Sukhwinder Singh	SDO, Isayadon		Sukhwinder	
6	Rajbir Singh	SDE HSP	97816 07927	Rajbir Singh	
7	Dr. N.K. Pahal	XEN, HSP.	98763 10006	N.K. Pahal	
8					
9					
10					
11					
12					
13					
14					
15					
16					
17					

2564666/2023/REGION PANCHKULA



HARYANA SHEHRI VIKAS PRADIKARAN

Executive Engineer, HSVP,
Division No.II, Panchkula

Tel : 01722574126
 Website : www.huda.org.in
 Toll Free No. : 1800-180-3030
 E-mail id : xenhuda2@gmail.com
 Address : Scan QR Code for
 Office location



To

The Regional Officer
 Panchkula Region
 Haryana State Pollution Control Board,
 SCO no. 115-116, 1st Floor, Sec-25
 Panchkula

Memo No.EE-II/PKL/2022/ 205

Dated: 02.01.2023

**Sub: Regarding submission of ATR in the NGT matter in OA No. 610/2022 titled
 as Meenu Devi V/s State of Haryana & ors**

A/Cost of Rs. 91.30 lacs

Reference to your office no. HSPCB/PKL/2022/1554-1558 dated 30.12.2022 and sites visited by the committee with the Chairman, HSPCB on 08.11.2022 on the subject cited as above.

The 1st meeting of joint committee comprising Deputy Commissioner Panchkula. Haryana state pollution control board & Municipal Corporation, Panchkula Haryana to verify the factual position regarding river bridge over river Ghaggar stretch between Sec-21 & 23 in Panchkula is being used more for immersion of religious offerings, garbage etc. than for transportation to Chandigarh tri City, which is pollution the river, damage the environment was held on 09.11.2022 and asked to send the report within one week to the Hon'ble NGT before the next date of hearing fixed for 19.01.2023.

In this regard, it is intimated that there are two bridges under the jurisdiction of this office have been identified mentioned as under where needs to provide wire mesh arrangements so that polluting the river could be avoided:-

- (i) Bridge already constructed on river Ghaggar Sector dividing road 3 & 21 near Chhatt Pooja Ghat, Sec-21, Panchkula Extension.
- (ii) Bridge under construction on river Ghaggar Sector dividing road 24 & 26 connecting road from Sector 24/26 to Sector 20/21, Panchkula (likely to be completed by 30.09.2023).

In this regard, it is intimated that rough costs estimates for providing and fixing of steel railing with hard drawn steel wire fabric for both the bridges have been prepared as mentioned here in after to take remedial measures against immersion of religious offerings/garbage over the bridge:-

Cont...2

2564666/2023/REGION PANCHKULA



HARYANA SHEHRI VIKAS PRADIKARAN

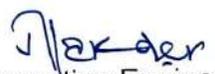
Executive Engineer, HSVP,
Division No.II, Panchkula
 Tel : 01722574126
 Website : www.huda.org.in
 Toll Free No. : 1800-180-3030
 E-mail id : xenhuda2@gmail.com
 Address : Scan QR Code for
Office location


- 2 -

(i)	Rough Costs Estimates for providing and fixing of steel railing with hard drawn steel wire fabric on already constructed bridge over River Ghaggar, Sector dividing road 3 & 21 near Chhatt Pooja Ghat, Sec-21, Panchkula Extension.	Rs. 84.95 lacs
(ii)	Rough Costs Estimates for providing and fixing of steel railing with hard drawn steel wire fabric 75mm X25mm rectangular mesh on under construction HL bridge over River Ghaggar connecting road Sec-24/26 to 20/21, Panchkula Extension (Likely date of completion 30.09.2023).	Rs. 91.30 lacs

Since, there is no budget provision for the year 2022-23 for the above said works; it is requested to arrange the fund for the above one estimate amounting to Rs. 84.95 lacs so that immediate action could be taken and other estimate is being processed by this office for approval. The details of estimate amounting to Rs. 84.95 lacs is enclosed for your ready reference please.

DA/ Estimate in Duplicate


 Executive Engineer

Endst No. 208- 209- 210

Dated: 02.01.2023

A copy of above is forwarded to the following for information please: -

1. The Superintending Engineer, HSVP, Circle Panchkula
2. SDM, Panchkula
3. Sub Divisional Engineer, HSVP, Sub Division No.VI, Panchkula

 /
 Executive Engineer
 HSVP, Divn No.II,
 Panchkula

Name of work:- Rough Cost Estimate for providing and fixing of steel railing with hard drawn steel wire fabric 75mm x25mm rectangular mesh on HL Bridge over river Ghaggar connecting Sector-3/21 to 23/24, Panchkula Extension as per direction of Hon'ble National Green Tribunal (NGT), (Including 3 years mtc. & defect liability free of cost)

A/c Rs.84.95 Lacs

DETAIL OF QUANTITY

S.No.	HSR	Description	Qty.	Unit	Rate	Amount
1	13.18	13.18 Providing and fixing hard drawn steel wire fabric 75 mm X 25 mm rectangular sqm mesh with 3.25 mm dia wire fixed on steel windows of standard rolled sections with 3 mm thick flat iron cover moulding of 12.5 mm width fixed with machine screws welded complete. Length of bridge = 335mtr. x 2side = 670.00 mtr. Approach = 2 x 2 x 10mtr. = 40.00 mtr. 710mtr. X 4.50mtr. = 3195.00 sq.m Add 5% wastage = 159.75 sq.m Total = 3354.75 sq.m	3354.75	m ²	1001	3358104.75
2	13.30.3	Steel work in built up tubular (round, square or rectangular hollow tubes etc.) trusses etc., including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer, including welding and bolted with special shaped washers etc. complete. 13.30.3:- Electric resistance or induction butt welded tubes MS Hollow pipe 3"x1½"x4mm Vertical = 2 x 202 x 4.50mtr.=1818.00 Sqm 1818 Sqm @ 6.70 Kg. = 10854.00 Kg. Horizontal= 3No. x 710 mtr. =2130.00 Sqm 2130 Sqm @ 6.70 Kg. = 14271.00 Kg. MS Hollow pipe 2"x1"x3mm Vertical = 2 x 202 x 4.00mtr. =1616.00 Sqm 1616.00 Sqm @3.07 Kg. = 4420.80 Kg. MS plate = 450x450x6mm Plate = 22No. x 0.46x0.46 =4.66 Sqm 4.66 Sqm @ 47.10 Kg = 219.48 Kg = 29764.48 Kg. Add 5% wastage = 1488.22 Kg Total = 31252.70 Kg.	31252.70	Kg.	105	3281533.50

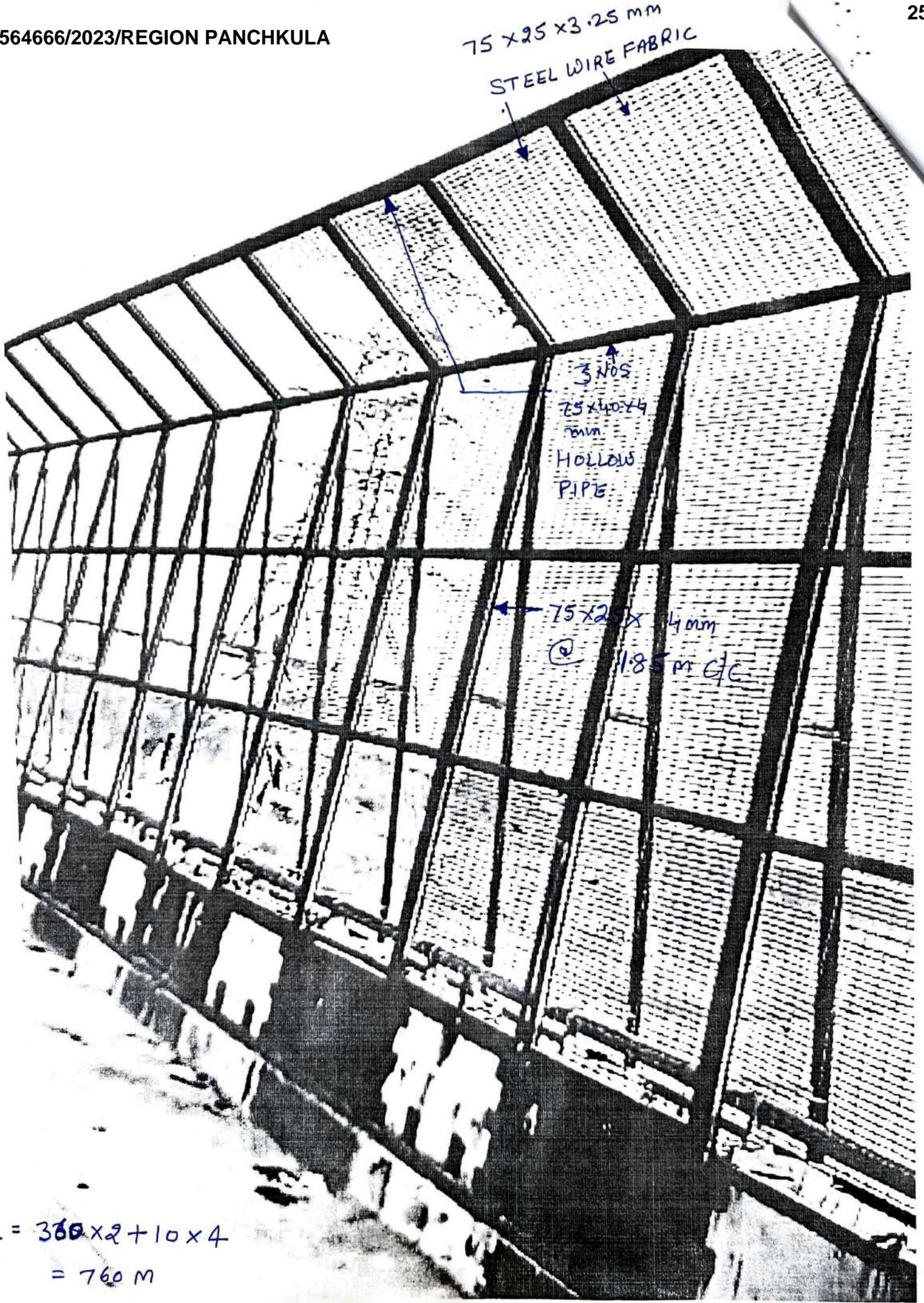
2564666/2023/REGION PANCHKULA

3	13.29.2	Steel work welded in built up sections/ framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer using structural steel etc. as required. 13.29.2 In gratings, frames, guard bar, ladder, railings, brackets, gates and similar works. MS Flat 50x50x5mm (Horizontal) = 2 x (0.60+0.30) = 1.80 mtr. = 2 x 202 No. X 1.80 = 727.20 Mtr 727.20 Mtr @ 3.80 Kg. = 2763.36 Kg. MS Flat 40x4mm (Vertical) = 2 x 202 No. X 4.50 = 1818 Mtr 1818.00 M @ 1.26 Kg. = 2290.68 Kg. MS Flat 40x4mm (Horizontal) = 3No. X 710 mtr. 2130 Mtr 2130 Mtr @ 1.26 Kg. = 2683.80 Kg. = 7737.84 Kg Add 5% wastage = 386.89 Kg Total = 8124.73 Kg.	8124.73	Kg.	93	755599.89
4	13.5	Providing and fixing carbon steel galvanised (minimum coating 5 micron) dash fastener of 10 mm dia double threaded 6.8 grade (yield strength 480 N/mm ²), counter sunk head, comprising of 10 mm dia polyamide PA 6 grade sleeve, including drilling of hole in frame , concrete/ masonry, etc. as per direction of EIC. 13.5.4 :- 10 x 140 mm = 4320 No. 2x180 No.x12 = 88 No. 22x4 No. Total = 4408.00 No	4408	No.	98	431984.00
5	11.67	Applying one coat of water thinnable cement primer of approved brand and manufacture on wall surface: 11.67.1 Water thinnable cement primer RCC Railing on bridge = 2 x 335m x 1.40 = 938.00 Sqm Wheel Guard = 2 x 335m x 0.35 = 234.50 Sqm Total = 1172.50 Sqm	1172.50	Sqm	25	29312.50
6	11.68	Applying priming coat: With ready mixed red oxide zinc chromate primer of approved brand and manufacture on steel galvanised iron/ steel works. Only wire mesh = 710 mtr. X 4.50 mtr. @ 1.0 each side = 3195.00 sq.m	3195	m ²	22	70290.00

7	11.82	<p>Painting the wooden I metal surface with synthetic enamel paint of approved brand and manufacture to give an even shade</p> <p>11.82.1 Two or more coats on new work</p> <p>710mtr. X 4.50mtr. @ 1.0 each side = 3195.00 sq.m</p> <p>RCC Railing on bridge = 2 x 335m x 1.40 = 938.00 Sqm</p> <p>Wheel Guard = 2 x 335m x 0.35 = 234.50 Sqm</p> <p>Total = 5540.00 Sqm</p>	5540	m ²	55	304700.00
8	4.12	<p>Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead up to 50 m and lift up to 1.5 m, as directed by Engineer-in-charge.</p> <p>4.12.1 All kinds of soil</p> <p>Approaches 4x10 mtr =40 mtr /1.80 mtr = 22 No.</p> <p>22 No.x0.75x0.75x0.60 = 7.42 Cum</p>	7.42	Cum	87	645.54
9	6.1.8	<p>Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work below plinth level and up to Floor IV level:</p> <p>1:5:10 (1 cement : 5 fine sand : 10 graded stone aggregate 40 mm nominal size)</p> <p>22 No. x0.75x0.75x0.15=1.86 Cum</p>	1.86	Cum	2424	4508.64
10	6.1.4	<p>Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement-All work up to plinth level:</p> <p>1 : 1. 5: 3 (1 cement : 1. 5 coarse sand (zone-III): 3 graded stone aggregate 20 mm nominal size)</p> <p>22 No.x0.60x0.60x0.60=4.75 Cum</p>	4.75	Cum	4898	23265.50
11	6.33.6	<p>Steel reinforcement for R.C.C. work, where not included in the complete rate of RCC, including straightening, cutting, bending, placing in position, binding, wastage, overlaps, welded joints, spacer bars, chairs, stays, hangers and annealed steel wire etc. complete in all respect below plinth level</p> <p>6.33.6 :- Thermo-Mechanically Treated bars of grade Fe-500D or more</p> <p>4.75 Cum x 100 Kg/Cum =475 Kg</p>	475	Kg.	68	32300.00
12	6.29.1	<p>Centering and shuttering including strutting, propping etc. and removal of form work for :</p> <p>6.29.1:- Foundations, footings, bases for columns</p> <p>22x4x.60x0.60=31.68 Sqm</p>	31.68	Sqm	174	5512.32

13	34.12.1	Advance Direction sign board 900x900 square as per IRC 67- 2012 with retro reflective Sheeting as per ASTM D 4956 09 and as per IRC 67 2012 fixed over 4 mm thick aluminium Composite material (ACM) sheeting having aluminium skin thickness of 0.4 to 0.5 mm on both sided and fixing the same with suitable size aluminium alloy rivets @ 200 mm c/c to back support frame of 25x25x3mm angle iron supported on a square hollow steel section post 60x60x3.2mm conforming to IS 4923 without cost of definition plate firmly fixed to ground in foundation concrete M-25 of size 0.45x0.45x0.75m for vertical post complete as per clause 801 of MORT&H specifications. Supplier shall provide a warranty as per clause 6.9 of IRC 67-2012 for retro reflective sheeting & a certified copy of test reports from an independent test laboratory including three year outdoor weathering test report for sheeting tested in India condition conforming to clause 6.7 of IRC 67-2012 Both sides = 2x2 = 4 No.	4	No.	11187	44748
14	34.19.1	Hazard Marker sign board 300x900mm rectangular as per IRC 67- 2012 with retro reflective Sheeting as per ASTM D 4956 09 and IRC 67 2012, fixed over 4mm thick Aluminium Composite Material (ACM) sheeting having skin thickness of 0.4 to 0.5 mm on both sided and fixing the same with suitable size aluminium alloy rivets @ 200 mm c/c to back support frame of 25x25x3mm angle iron supported on a square hollow steel section post x60x3.2mm conforming to IS 4923 firmly fixed to ground including foundation concrete M-25 of size 0.45x0.45x0.60m for vertical post complete as per clause 801 of MORT&H specifications. Supplier shall provide a warranty as per clause 6.9 of IRC 67-2012 . Both Side = 2x2 = 4 No.	4	No.	4038	16152.00
Add (0.5%+18 GST) 0.59% for third party inspection charges Rs.						49316.07
Add 1% contingencies charges Rs.						83586.57
G.Total 8491559.28						

Say ₹ 84.95 Lacs



$$L = 360 \times 2 + 10 \times 4$$
$$= 760 \text{ m}$$

PROPOSED

Report of the Sub-Committee constituted in the matter of OA No. 610/2022; Meenu Devi Versus State of Haryana & Ors.

1. Background:

In the matter of OA No. 610/2022; Meenu Devi Versus State of Haryana & Ors, wherein a grievance has been made through letter petition to the Hon'ble NGT that a river bridge over river ghagger stretch between sec-21 and sec-23 in Panchkula, Haryana is being used more for immersion of the religious offerings, garbage etc. than for transportation to Chandigarh tricity which is polluting the river and damage the environment.

Hon'ble National Green Tribunal vide order dated 22/9/2022 (**Annexure-1**) observed and directed as follows:

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In compliance of the directions of Hon'ble National Green Tribunal, a Joint Committee comprising of the following members holds its Ist meeting under the Chairmanship of Deputy Commissioner, Panchkula on 09.11.2022:

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- v. Sh. Sudhir Mohan, AEE, Regional Office, Panchkula.
- vi. Smt. Ravinder Kaur, JE, Irrigation, Panchkula.

During the first meeting, the Joint Committee further constituted a Sub-Committee comprising of the following members (**Annexure-2**):

- i. Sub Divisional Magistrate, Panchkula.
- ii. Executive Engineer, HSVP, Panchkula.
- iii. Joint Commissioner, MC, Panchkula
- iv. Executive Engineer, PWD, Panchkula.
- v. Executive Engineer, Irrigation, Panchkula.
- vi. Regional Officer, HSPCB, Panchkula.

The terms of reference (TOR) of the Sub Committee, as decided by the Joint Committee were as follows:

- a) Inspect the site alongwith complainant.
- b) Action required by the concerned department should be identified.
- c) Submit the report within a week to the Deputy Commissioner office, Panchkula.

2. Submission/ Report of the Sub Committee :

The Sub Committee visited the site on 3/1/2023. The stake-holders as per list attached as **Annexure - 3**, were also present at site. The stakeholders representing Complainant i.e., Meenu Devi, were also requested to provide proposals, if any, to preserve the ecosystem to the sub-committee so that remedial action could be taken.

Based on the site visit and interaction with the stake-holder it was observed by the sub Committee that the throwing of religious offerings and garbage in river stream by public polluting the river ghaggar and concerned statutory authority will take remedial action in compliance of Hon'ble NGT order dated 22/9/2022.

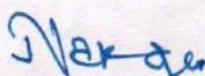
3. Recommendations:

- a) The sub-committee was also assigned the task of recommending the remedial action to be undertaken by different statutory authority. In this regard, HSVP, Panchkula has submitted proposal for providing and fixing of steel railing with hard drawn steel wire fabric for the bridges so that polluting the river could be avoided (**Annexure-4**).
- b) To identify the path near the bank river so that only dissolvable offerings should allowed for the devotees to immerse offerings in Ghaggar River.
- c) Irrigation Department will install the bar-screen on the path and remove the collected waste periodically and collected on the identified nearby site, so that

this solid waste could be lifted by the MC, Panchkula and polluting the river could be avoided.

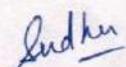
- d) Municipal Corporation, Panchkula will regularly or periodically clean the garbage from the designated site after cleaning the bar-screen by Irrigation department
- e) To Place the police signage/board for imposition of penalties near the bank river of Ghagger or any other place as deemed suitable.
- f) Placement of police personnel with challaning power to penalize the people stopping vehicles on the bridge in violation of traffic rules and relevant act/rules.

The above report of Sub-Committee is being submitted to Joint Committee constituted in the matter of OA No. 610 of 2022; Meenu Devi vs. State of Haryana and Ors, for consideration and taking further necessary action, in compliance of the Orders of Hon'ble NGT in this matter.


EE, HSVP
Panchkula


EE, PWD,
Panchkula


EE, Irrigation,
Panchkula


for Regional Officer,
HSPCB, Panchkula


Deputy Municipal Commissioner,
MC, Panchkula


Sub Divisional Magistrate,
Panchkula

No. 1572-74

Dated: 17/01/2023

From Deputy Commissioner,
Panchkula, Haryana

To

1. The Superintendent of Police, Panchkula.
2. Executive Engineer (XEN), Irrigation, Panchkula.
3. Executive Engineer (XEN), HSVP, Panchkula.

Sub: Direction issued by joint committee constituted by Hon'ble NGT in the matter of OA No. 610/2022; Meenu Devi V/s State of Haryana & Ors.

Kindly refer to the subject noted above.

In compliance of the orders passed by Hon'ble NGT in OA NO. 610/2022, a Sub-Committee was framed by the undersigned for site inspection and submission of its recommendations.

Sub-Committee inspected the site on 03/01/2023 and submitted its report to the undersigned (copy attached).

In view of recommendation of the Sub-Committee, the following directions are hereby issued to the concerned to do the needful in time bound manner:-

1. A police team be deputed by the Superintendent of Police, Panchkula, near Sector-21/23 Ghaggar Bridge within 07 days with mechanism to issue challan to penalize the people who stop the vehicles on the Ghaggar Bridge for throwing of waste in Ghaggar River.
2. Time Bound Plan be provided by the Executive Engineer, HSVP, Panchkula within 07 days for fixing of steel railing with hard drawn steel wire fabric on the both side of the Sector 21/23 Bridge, as he has already submitted the proposal for installation of the same, so that river pollution can be avoided.
3. Signage/Display Board be installed at Executive Engineer, HSVP within 15 days at various places on the Sector-21/23 Ghaggar Bridge regarding prohibition of throwing of waste material in the River.
4. Time Bound Plan be submitted by the Executive Engineer, Irrigation Department, Panchkula within 07 days for installation of bar-screen on the identified path and further collection and scientific disposal of waste periodically, so that river pollution can be avoided.


Deputy Commissioner,
Panchkula, Haryana.